

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

L O K S A B H A

**UNSTARRED QUESTION NO. 2886
TO BE ANSWERED ON FRIDAY, 17th MARCH, 2023**

DELIMITATION IN MEGHALAYA

2886. SHRI VINCENT H. PALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the delimitation exercise to be undertaken in the State of Meghalaya;
- (b) the reasons for the delimitation exercise being done based on the 2001 census and not on the 2011 census;
- (c) the details and reasons of the decision taken by the Meghalaya Government to merge four districts just before the Delimitation order;
- (d) the details of the guidelines and methodology to be followed for the Delimitation exercise in the State; and
- (e) the number of Parliamentary and Assembly constituencies that are expected to increase post the delimitation exercise in the State?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (e): At present, no delimitation exercise is being undertaken in the State of Meghalaya.
